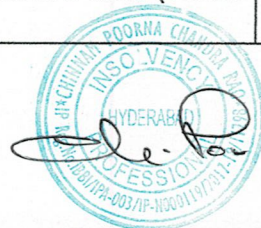


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BARASAT KRISHNANAGAR EXPRESSWAYS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BARASAT KRISHNANAGAR EXPRESSWAYS LIMITED
2.	Date of incorporation of corporate debtor	24 TH March, 2011
3.	Authority under which corporate debtor is incorporated / registered	ROC/Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203TG2011PLC073469
5.	Address of the registered office and principal office (if any) of corporate debtor	MADHUCON HOUSE Plot No.1129/A Road No 36 Hitech City Road, Jubilee Hills Hyderabad TG 500033 IN
6.	Insolvency commencement date in respect of corporate debtor	28/11/2023, Uploaded order available on 29/11/2023
7.	Estimated date of closure of insolvency resolution process	26 th May 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chinnam Poorna Chandra Rao IBBI reg No: IBBI/IPA-003/IP-N00119/2017-18/11298 AFA Valid up to 12/10/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No G1, Clud9 Heights Road No 8 Panchavati Colony, Manikonda Hyderabad 500089 Telangana State chinnam.poorna@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No G1Cloud9 Heights Road No 8 Panchavati Colony, Manikonda Hyderabad 500089 Process Email: cirp.bkel@gmail.com
11.	Last date for submission of claims	15/12/2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA
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Notice is hereby given that the National Company Law Tribunal, HYDERABAD has ordered the commencement of a corporate insolvency resolution process of the **BARASAT KRISHNANAGER EXPRESSWAYS LIMITED** on 28/11/2023

The creditors of **BARASAT KRISHNANAGAR EXPRESSWAYS LIMITED** are hereby called upon to submit their claims with proof on or before 15/12/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Chinnam Poorna Chandra Rao
Interim resolution professional

In the matters of M/s. **BARASAT KRISHNANAGAR EXPRESSWAYS LIMITED**

IBBI reg No: IBBI/IPA-003/IP-N000119/2017-18/11298

AFA Valid up to 12/10/2024

Date: 01-12-2023

Place: Hyderabad